

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 17
(IB)-731(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd	...	Applicant/Petitioner
Vs		
Punj Lloyd Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 Liq.

Order delivered on 07.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Liquidator : Mr. Sunil Fernandes, Raghav Chadha, Diksha Dadu, in IA-2691/2022 and IA-4955/2023
For the Respondent : Mr. Arvind Nayar, Sr. Adv. Mr. Prateek Kumar, Ms. Vaishnavi Chillakuru, Ms. Moha Paranjpe, Adv. in IA-2691/2022 & IA-4195/2023 for R1

ORDER

New IA-5954/2023

6th Progress Report filed by the Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-5954/2023 stands **disposed of**.

IA-2691/2022

Ld. Sr. Counsel Mr. Arvind Nayar for the applicant appeared physically and undertakes to file date and events with page numbers and Convenience Compilation if necessary.

At his request and with the consent of both parties, list the matter for a Physical hearing **on 12.12.2023** along with all other pending applications.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)

Dipak – 07.11.2023